

17, 18

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 146/2017 in T.P. No. 41/NCLT/AHM/2017 (New)  
Madhya Pradesh High Court Indore Bench C.P. No. 32/2016 (Old)**


Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.05.2017**

Name of the Company: Jaideep Ispat and Alloys Pvt.Ltd. & Others  
(Joint Application)

Section of the Companies Act: Section 391-394 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Shripal Lakdawala.	ACA.	Petitioner	
2.				

**ORDER**


Learned ACA Mr. Shripal Lakdawala for Petitioners.

Heard arguments of Learned Counsel for Petitioner.

Representation of Income Tax department received.

Petitioner filed certificate of Chartered Accountant regarding the appeals pending before the Income Tax Authorities relating to the Transferor and Transferee companies.

Orders reserved.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 29th day of May, 2017.